(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

R.A.No. 69/95

BETWEEN:

Sr.Supdt. of Post Offices, Guntur

6 'H 2

M.Bhimasekhara Rao

Respondent/Applicant.

Applicant/Respondents.

Counsel for the Applicant

Mr.V.Bhimanna

Counsel for the Respondent

Mr.S.Ramakrishma Rao

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

RA 69/95 in OA 1496/93.

Dt. of Order: 8-12-1995.

(Order passed by Hon'ble Justice Shri V. Neeladri Rac, Vice-Chairman).

The Respondents in the O.A.No.1496/93 filed this

Review Application on the basis of the judgement of the

Superation Court, reported in 1995 (1) AT J.515 (Dy.Director of

Collegiate Education (Administration), Madras vs. Nagoor meera,

It is not in controversy that the Judgement of the Apex Court

referred to above was delivered subsequent to the date of the

judgement in this Original Application. //It is well settled

that one cannot claim review on the basis of a Judgement

rendered by the Appellate Court subsequent to the date of the

order/judgement in the case. Accordingly this Review Application does not merits. As such it is dismissed. No costs.

(R.RANGARAJAN) Member (A)

(V.NEELADRI RAD) Vice-Chairman

Dated: 8th December, 1995.
Dictated in Open Court Deputy Registrar (J)CC

avl/ **To**

- 1. The Sr.Superintendent of PostOffices, Guntur.
- 2. One copy to Mr.V.Bhimanna, Addl.CGSC.CAT.Hyd.
- 3. One copy to Mr.S.Ramakrishna Rao, Advocate, CAT.Hyd.
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pvm.